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O.A.No. 871/06

ORDER DATED: 12.01.2007

Heard Mr. D.B.Mishra, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Railways, on whom a copy of this O.A. has already been served.

The Applicant who is a retired Cook in the South Eastern Railways now East Coast Railways has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs.

- (a) To grant leave salary for the period of August and September, 2001 and Composite transfer grant from 27.11.2002 to 13.01.2004.
- (b) To calculate the leave salary as admissible under rules and grant interest at the rate of 18%.

Representation filed before the Divisional Railway Manager (Respondent No 2), Sr. Divisional Personnel Officer (Respondent No.3) and Sr. Divisional Commercial Manager (Respondent No.4) appears to be pending since 19.10.2006. It is clarified by the Ld. Standing Counsel for the Railways that Sr. Divisional Commercial Manager is the appropriate authority to dispose of the representation. Without expressing any opinion on the merit of the case the same authority (Respondent No.4) is directed to dispose of the representation ^{which} appears to be pending with him since 19.10.2006 with a reasoned order and intimate the same to

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the Applicant within a period of two months from the date of receipt of this order.

With the above observation and direction, the O.A. is disposed of. No costs.

Send copies of this order, along with copies of the O.A., to Respondents and free copies of this order be given to the Ld. Counsel for both the parties.

BBT
MEMBER (ADMN.)

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VICE-CHAIRMAN